

[To be published in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (ii)]

Government of India
Ministry of Finance
(Department of Revenue)
Central Board of Indirect Taxes and Customs
Directorate of Revenue Intelligence

Notification No. 18/2020-Customs (N.T./CAA/DRI)

New Delhi, dated 03.03.2020

S.O. (E). – In terms of the directions contained in Hon'ble CESTAT's Orders, as stated in column(5) of the Table below and in pursuance of notification No. 60/2015-Customs (N.T.), published *vide* number G.S.R. 453(E), dated 4th June 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), and as amended by notification No. 133/2015-Customs (N.T.), published *vide* number G.S.R. 916(E) dated 30th November 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), issued by the Government of India, Ministry of Finance, Department of Revenue, under clause (a) of section 152 of the Customs Act, 1962 (52 of 1962), the Director General, Revenue Intelligence, hereby appoints the Additional Director General (Adjudication), Directorate of Revenue Intelligence, Mumbai as the Common Adjudicating Authority in respect of notices mentioned in column (3) of the Table for the purpose of adjudication of Show Cause Notices mentioned in column (2) of the Table namely:-

Table

Sl. No.	Show Cause Notice Number and Date	Show Cause Notice issued to	Show cause notice issued by	Hon'ble CESTAT's Order No. and Date
(1)	(2)	(3)	(4)	(5)
1.	F. No. DRI/BZU/F/02/2003/8492 to 8502 and 8504 to 8505 dated 03.11.2003	M/s Sahil Industries, Mumbai and others.	Additional Director General, Directorate of Revenue Intelligence, Mumbai	A/3731-3733/15/CB dated 24.11.2015
2.	F. No. DRI/BZU/F/02/2003/Pt1/8617 to 8625 dated 10.11.2003			
3.	F. No. <u>DRI/BZU/E/11/96</u> (S/10-43/98.VII) dated 06.04.1998	M/s S. Atam Singh Kohli and others.	Erstwhile Commissioner of Customs (Exports), Mumbai	A/486-487/WZB/06-C-II(CSTB) dated 31.05.2006

[F. No. DRI/HQ-CI/50D/CAA-9/2020]

(PARAS MAL SANKHLA)
JOINT DIRECTOR

Copy forwarded for information and updation of record to:-

1. Additional Director General (Adjudication), Directorate of Revenue Intelligence, Mumbai.
2. Principal Additional Director General, DRI- Mumbai with the request to inform all the notices to the show cause notices, pertaining to his zone, regarding appointment of Common Adjudicating Authority. It is also requested to send *the case files alongwith copy of SCN, RUDs and acknowledgement of the Show Cause Notice to the Common Adjudicating Authority appointed.*